CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No. 045/00020/2021 & 045/00021/2021

Date of Order: This, the 7th April 2021

THE HON'BLE SMT. MANJULA DAS, MEMBER (J)

THE HON'BLE MR. NEKKHOMANG NEIHSIAL, MEMBER (A)

O.A. No. 045/00020/2021



- Sri Ranajit Kumar Swain
 Son of Sri Basudev Swain
 Senior Accountant
 Office of the Principal A.G. (A&E)
 Arunachal Pradeh
 J.N.K. Building E-Sector
 National High Way 52A
 Itanagar, Arunachal Pradesh
 Pin 791111.
- 2. Sri Ankaj Kumar
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 Pin 791111.
- 3. Sri Uttam Kumar Son of Sri Shiv Nath Prasad Chourasiya Assistant Accounts Officer (Ad hoc) Office of the Principal A.G. (A&E) Arunachal Pradeh

J.N.K. Building E-Sector National High Way 52A Itanagar, Arunachal Pradesh Pin - 791111.

... Applicants

By Advocates: Sri M. Chanda, U. Dutta, K. Abhinaba & R. Medhi

- Versus -
- 1. The Union of India Through the Comptroller and Auditor General of India, 9 Deen Dayal Upadhyaya Marg, New Delhi – 110124.
- The Principal Accountant General (A&E) 2. Arunachal Pradesh J.N.K. Building E-Sector National High Way 52A Itanagar, Arunachal Pradesh Pin – 791111.
- The Sr. Deputy Accountant General (Admn.) 3. Office of the Principal A.G. (A&E) Arunachal Pradeh J.N.K. Building E-Sector National High Way 52A Itanagar, Arunachal Pradesh Pin - 791111.
- The Principal Director of Audit 4. Industry and Corporate Affairs A.G.C.R. Building, I.P. Estate New Delhi - 110002.

...Respondents.

Sri R. Hazarika, Addl. CGSC By Advocate:



O.A. No. 045/00021/2021

- Sri Sanjoy Mondal
 Son of Sri Pulin Behari Mondal
 Senior Accountant
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- Sri Vinay Kumar
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- 3. Sri Anand Kumar
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 J.N.K. Building E-Sector
 National High Way 52A
 Itanagar, Arunachal Pradesh
 Pin 791111.

...Applicants

By Advocate: Sri M. Chanda

- Versus -
- The Union of India
 Through the Comptroller and Auditor
 General of India, 9 Deen Dayal
 Upadhyaya Marg, New Delhi 110124.



- 2. The Principal Accountant General (A&E)
 Arunachal Pradesh
 J.N.K. Building E-Sector
 National High Way 52A
 Itanagar, Arunachal Pradesh
 Pin 791111.
- The Sr. Deputy Accountant General (Admn.)
 Office of the Principal A.G. (A&E)
 Arunachal Pradeh
 J.N.K. Building E-Sector
 National High Way 52A
 Itanagar, Arunachal Pradesh
 Pin 791111.



- 4. The Principal Director of Audit Industry and Corporate Affairs A.G.C.R. Building, I.P. Estate New Delhi 110002.
- 5. Director General of Audit Environment & Scientific Departments Kolkata Branch, 6th Floor, 2nd MSO Building Nizam Palace, 234/4 AJC Bose Road Kolkata – 7000020.

...Respondents.

By Advocate: Sri R. Hazarika, Addl. CGSC

ORDER (ORAL)

MANJULA DAS, MEMBER (J):-

These two cases i.e. Nos. 045/00020/2021 and

045/00021/2021 are analogous and similar question of

law and facts are involved. Thus, they are being examined, considered and decided by this common order.

2. At the outset of argument, Sri R. Hazarika, learned Addl. CGSC appearing for the respondents in both the O.A.s submitted that reliefs as sought for by the present applicants have since been granted by the respondents. Sri M. Chanda, learned counsel appearing for the applicants however, not agreed to the said submission of the Addl. CGSC for the respondents and submitted that in view of the interim order passed by this Tribunal on 22.01.2021, the respondents granted para 8.1 of prayer portion wherein the applicants prays for a direction upon the respondents to release them with immediate effect without any further delay. According to Sri Chanda, as an interim measure, this Tribunal on 22.01.2021 directed the respondent No. 4 i.e. the Principal Director of Audit, Industry and Corporate Affairs, New Delhi not to fill up at least 03 (three) posts of Assistant Audit Officers till disposal of the OA. According



to Sri Chanda, there are no lapses on the part of the applicants but due to delay on the part of the respondents of releasing, the applicants could not join in their respective place of posting on deputation in time. Sri Chanda fairly submitted that if the applicants are absorbed in the Borrowing Department, their seniority will be effected along with consequential benefits of pay fixation. Hence consideration of the respondents is required.



3. In view of that, as para 8.1 of the prayer portion has since been considered by the respondent authorities and all the applicants got relieved, we deem it fit and proper to entertain the limited prayer made by applicants in para 8.2 of prayer Accordingly, we direct the applicants to submit this O.A. before the appropriate authority within a period of one month from the date of receipt a copy of this order so as to consider para 8.2 of prayer portion made in the for maintaining their seniority as consequential benefits if the applicants are absorbed.

On receipt of such, the competent authority shall consider the case of the applicants in a judicious manner as well as in the interest of applicants' services and give benefits of pay fixation as has been fixed to the juniors of the applicants who have already joined earlier in view of the same order, within a period of three months thereafter.



4. With the above directions, O.A. stands disposed of. No order as to costs.

(NEKKHOMANG NEIHSIAL)
MEMBER (A)

(MANJULA DAS)
MEMBER (J)

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